17

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NO.26,Sashtri Bhavan Annexe Building,Haddows Road,Chennai-600006

Order Forwarding Letter

Final Order No. 40013 / 2017

Appeal No. : E/716/2007-DB

Appellant :	Respondent :
Iris Manufacturing Ltd	**Commissioner of Central Excise – Chennai-III**

I am directed to send herewith a certified copy of the **Final Order No. 40013 / 2017** dated **02/01/2017** ,passed by the Tribunal under Section 129 B of the Customs Act 1962/Section 35C of the Central Excise Act 1944/Section 86 (7) of the Finance Act 1994.

Assistant Registrar
CESTAT - Chennai

Dated: 09/01/17

To:

Iris Manufacturing Ltd
83, Sengundram Road
Singaperumal Koil
Chengalpattu - 603204
Tamilnadu

Rajendran M
Plot No. 206
Velmurugan Street, Krishnamachari Nagar,
Valasaravakkam
Chennai - 600087
Tamil Nadu

Copy forwarded to :

Commissioner of Central Excise -Chennai-III

Commissioner of Central Excise – Chennai[Appeals]

The Commissioner (AR) , CESTAT Chennai.

Indirect Tax Bar Association CESTAT, Chennai

1) M/s. Centax Publications (P) Ltd.

2) M/s. Company Law Institute of India (P) Ltd.

3) M/s. Taxindiaonline.com (P) Ltd. Chennai.

4) M/s. Tax Man Allied Services Ltd New Delhi.

5) M/s. Easy Services Tax Online.Com (P) Ltd Ahmedabad.

6) M/s. Lawcrux Advisors (P) Ltd. Faridabad.

7) M/s. Mark Professional Services (P) Ltd.

8) M/s. The ICFAI Society, Hyderabad

9) M/s. Knowledge Processing Pvt Ltd., Delhi

10) Guard File.

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, SOUTH ZONAL BENCH CHENNAI

Appeal No.E/716/2007

[Arising out of Order-in-Appeal No.56/2007 (M-III) dt. 29.6.2007 passed by the Commissioner of Central Excise (Appeals), Chennai]

Iris Manufacturing Limited — Appellant

Versus

Commissioner of Central Excise & ST,
Chennai-III — Respondent

Appearance:

None
For the Appellant

Shri L. Paneerselvam, AC (AR)
For the Respondent

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision :02.01.2017

FINAL ORDER No. 40013/2017

Per D.N.PANDA

None present for the appellant.

2. Adjudication order reveals that there was duty demand of Rs.6,520/- and Rs.63,642/-.

3. Finding the negligible demand as above, appeal is unproductive in view of the pendency of huge demand cases running into crores of rupees. Appeal is dismissed on pecuniary jurisdiction.

(Dictated and pronounced in open court)

04.01.2017 4.1.2017

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N.PANDA)
JUDICIAL MEMBER

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Customs, Excise & Service Tax Appellate Tribunal

प्रमाणित प्रति/Certified True Copy
सहायक पंजीकार/Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकरण/(CESTAT)
चेन्नै/Chennai